

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 29th November, 2019

S.O. 16 .-In exercise of the powers conferred by section 3 of the Jammu and Kashmir Public Premises (Eviction of Unauthorized Occupants) Act, 1988, and in supersession of notification SRO 135 of 19.03.2018, the Government hereby appoint Mr. Sanjay Gupta, KAS, Director Land Management, Jammu Development Authority as Estate Officer for the purpose of the said Act in respect of the premises controlled by the Jammu Development Authority.

By order of the Lieutenant Governor.

Sd/-

(Abdul Majid)

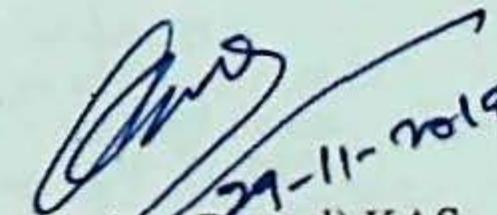
Secretary to Government,
Revenue Department

Dated: - 11-2019

No: - Rev/LB/65/90-II

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, General Administration Department.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 spara copies).
5. Deputy Commissioner, Jammu.
6. Director, Archives, Archeology & Museums, J&K Srinagar/Jammu.
7. Mr. Sanjay Gupta, KAS, Director Land Management, Jammu Development Authority.
8. Manager Government Press, Jammu/Srinagar for publication of the notification in the Government. Gazette
9. Private Secretary to the Lieutenant Governor, J&K.
10. Pvt. Secretary to Secretary to Government, Revenue Department.
11. I/C Website Revenue Department.
12. Notification file / Stock file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department
